

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 469/(MAH)/2017

CORAM:

Present:

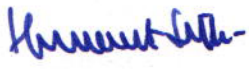
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE PARTIES: M/s. Kalpataru Properties (Thane) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.			

NOT ON BOARD

ORDER

CSP 467/230-232/NCLT/MB/MAH/2017

CSP 469/230-232/NCLT/MB/MAH/2017

For the Petitioner Counsel having given precipe saying that a clerical mistake has been crept in the Order dated 20.7.2017 in para 16 mentioning the prayer clause as (a) to (e) instead of mentioning it as (a) and (b), it is hereby modified as (a) & (b).

Accordingly, the order dated 20.7.2017 is corrected with a direction for release of corrected order.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)